(b) The bank has reported that for reasons of manpower adjustments, officers who form part of an All India Cadre are some-times transferred from one region to another and that there has been no victimisation of the office bearers of an officers' Association in this regard.

(c) Presumably the reference is to Shri B. K. Agarwal who, on transfer from Gorakhpur to Bhubaneswar, handed over charge at the former place on 6-12-1977 but proceeded on leave and did not join Bhubaneswar till 6-2-1978. According to the Bank, while his November salary was paid by the Gorakhpur branch itself, December salary has been disbursed by the Bhubaneswar branch on being advised by the Head Office regarding adjustment of leave salary.

Demand for C.B.I. enquiry in a Scandal racket of the import of Palm Oil

6841. SHRI AMARSINH V. RATHWA : Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state :

(a) whether the attention of the Government has been drawn to the demand made by the some prominent persons, MLAs and organisations for the C.B.I. enquiry in a scandal racket of the Import of a Palm Oil rocket in Gujarat from a private concerned in Malaysia for which the contract was signed between the Chairman of the Gujarat Export Corporation and the Malaysian firm ;

(b) if so, details of the demand for the C.B.I. thereto;

(c) why such demands have been made;

(d) what steps have been taken for the C.B.I. enquiry ; and

(e) if C.B.I. inquiry is not to be done then the reasons for the same ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND CO-OPERATION (SHRI ARIF BEG) : (a) No such request has been made to the Central Government.

(b) to (e). Do not arise.

मध्य प्रदेश में चीनी मिलों द्वारा गन्ने की बकाया राशि चुकता करने हेतु, लिये गए ऋण का उपयोग

6842. **श्री हुकम चन्द कछवाय :** क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि मध्य प्रदेश में बहुत सी चीनी मिलों ने गत दो वर्षों के दौरान किसानों को गन्ने के मूल्य की बकाया राशि चुकता करने के लिए राष्ट्रीयकृत बैंकों से ऋण लिये थे ;

(ख) क्या यह भी सच है कि मिलों को प्रबन्धकों ने गन्ने की बकाया राशि चुकता करने के बजाय ऋण को अन्य कामों में ले लिया जिसके परिणामस्वरूप किसानों को बकाया राशि का भुगतान नहीं किया जा सका ; और

(ग) ऋण का ब्यौरा क्या है और इस बारे में सरकार ने क्या कार्यवाही की है ?

वित्त मंत्री (श्री एच० एम० पटेल) : (क) से (ग). उपलब्ध सूचना के अनुसार, सेण्ट्रल बैंक आफ इंडिया ने जीवाजी राव शूगर कम्पनी को गन्ने की कीमत और वेतनों की अदायगी के लिए 11 लाख रुपये का एक ऋण मंजूर किया था। यह ऋण उसी प्रयोजन के लिए काम में लाया गया था जिसके लिये यह मंजूर किया गया था।

मारुति लिमिटेड, मारुति टेक्नीकल सर्विसेज़ प्राइवेट लिमिटेड और मारुति हैवी वर्कस लिमिटेड के बारे में आयकर विवरणियां

6843. **श्री राघवजी :** क्या **वित्त** मंत्री यह बताने की कृपा करेंगे कि :

(क) मारुति लिमिटेड, मारुति टैक्नीकल सर्विसेज़ प्राईवेट लिमिटेड और मारुति